

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 56 of 2010

(Arising out of Order-in-Original No. 01/S.Tax/Commr./09 dated 19.01.2009 passed by Commissioner of Central Excise & Service Tax, Jamshedpur.

M/s Sridhi Transport Co.

Outer Circle Road, South Park,
Bistupur, Jamshedpur (Jharkhand)

..Appellant

VERSUS

Commissioner of CGST Cx, Jamshedpur,

143, New Baradwari, Sakchi Jamshepur-831001.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No...75289/2023

DATE OF HEARING : 28.04.2023

DATE OF DECISION : 28.04.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

T.K.